

- (2) Amendments to the Articles of Association of the Bokaro Steel Limited. [Placed in Library. See No. LT-4809/65].

the Rubber Act, 1947. [Placed in Library. See No. LT-4812/65].

REPORT OF THE STUDY TEAM ON DIRECTORATE GENERAL OF TECHNICAL DEVELOPMENT (PART I).

- (ii) Audit Report on the Accounts of the Tea Board for the year 1963-64. [Placed in Library. See No. LT-4813/65].

The Minister of Supply and Technical Development in the Ministry of Industry and Supply (Shri Raghuramiah): I beg to lay on the Table a copy of Report of the Study Team on Directorate General of Technical Development (Part I). [Placed in Library. See No. LT-4810/65].

GOA, DAMAN AND DIU CEMENT CONTROL ORDER

NOTIFICATION UNDER ESSENTIAL COMMODITIES ACT, 1955

The Deputy Minister in the Ministry of Industry and Supply (Shri Bibudhendra Misra): I beg to lay on the Table a copy of the Goa, Daman and Diu Cement Control order, 1965, published in Government of Goa, Daman and Diu Gazette dated the 22nd May, 1965, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-4814/65].

The Deputy Minister in the Ministry of Commerce (Shri S. V. Ramaswamy): I beg to lay on the Table—

- (1) a copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

11.02 hrs.

BUSINESS OF THE HOUSE

- (i) The Art Silk Textiles (Production and Distribution) Control (Amendment) Order, 1965, published in Notification No. S.O. 1347 dated the 1st May, 1965.

The Minister of Communications and Parliamentary Affairs (Shri Satya Narayan Sinha): With your permission, Sir, I rise to announce that Government Business in this House for the week commencing 13th September, 1965, will consist of:—

- (ii) The Art Silk Textiles (Production and Distribution) Control (Second Amendment) Order 1965, published in Notification No. S.O. 1909 dated the 19th June, 1965.

- (1) Consideration of any item of Government Business carried over from today's Order Paper.
- (2) Consideration and passing of the Press and Registration of Books (Amendment) Bill, 1964, as passed by Rajya Sabha.
- (3) Consideration of a motion for reference of the Jawaharlal Nehru University Bill, 1964 to a Joint Committee.
- (4) Consideration and passing of:—

[Placed in Library. See No. LT-4811/65].

- (2) a copy each of the following papers:—

- (i) Notification No. S.O. 2631 dated the 28th August, 1965, making certain further amendments to the Rubber Board (Provident Fund) Rules, 1965, under sub-section (3) of section 25 of

The Life Insurance Corporation (Amendment) Bill, 1965.

[Shri Satya Narayan Sinha]

The Coal Mines Provident Fund and Bonus Schemes (Amendment) Bill, 1965.

The Cardamom Bill, 1965.

The Seamen's Provident Fund Bill, 1965.

The Employee's Provident Funds (Amendment) Bill, 1964, as passed by Rajya Sabha.

- (5) Further discussion on the statement on oil policy by the Minister of Petroleum and Chemicals laid on the Table of the House on the 16th August, 1965 on Wednesday, the 15th September, 1965 at 3 P.M.

Mr. Speaker: Shri Yashpal Singh. Only items should be mentioned. There ought not to be any speeches.

श्री यशपाल सिंह (कैरना) : अध्यक्ष महोदय, बैंकर्स क्वारंटेज कर्मचान रिपोर्ट के बारे में जो मॉजान वा उस को लटके हुए 14 महीने हो गये हैं। मैं जानना चाहता हूँ कि उस के मुकद्दर में क्या निष्का हुआ है। वह कब तक दुबारा लिया जायेगा।

Shri S. M. Banerjee (Kanpur): According to the announcement of the hon. Minister of Parliamentary affairs it appears that we shall have no discussion on foreign affairs even next week. May I submit that this House is not interested to know what our Government is doing about Kashmir, that is, the military side of it, but we are getting news from Peking Radio and other sources about the Chinese threat to the sovereignty of our country and the recent happenings in Indonesia and other things.

Mr. Speaker: I requested in the beginning that I will not allow long speeches. What hon. Members should know is whether this is going to be taken up or that it is an important matter and it ought to be included in the list of business.

Shri S. M. Banerjee: We are not asking about the position, but you will surely agree with me that we have to discharge our duties and we must discuss the political aspect of the whole thing.

Shri Surendranath Dwivedy (Kendrapara): He promised last time to tell us today about the extension of the session. He has not indicated that.

Shri Hari Vishnu Kamath (Hoshangabad): I have a fourfold request to make.

Mr. Speaker: Fourfold?

Shri Hari Vishnu Kamath: That is, four points to make. The first is about the four ministries, discussion of which was held over last session and about which you had promised that time would be allotted.

Mr. Speaker: That he should ask me.

Shri Hari Vishnu Kamath: It was raised here twice.

Mr. Speaker: I know that.

Shri Hari Vishnu Kamath: You said that you would consider the matter with the Minister of Parliamentary Affairs and fix time for it.

Mr. Speaker: Therefore I will tell him what happened to that.

Shri Hari Vishnu Kamath: The second is: I believe the First Report of the Central Vigilance Commission must be taken up in this session and time should be found for that. The third point is that I found from the list of old Bills pending that one very important Bill, the Judges (Inquiry) Bill 1964, which was introduced in February, 1964, if the date-stamp on this copy is correct—a piece of enabling legislation under article 124 is pending. It must be taken up; it is 1½ years old Bill.

Lastly, you were pleased to tell the House sometime ago, when I raised the point, that you would examine the question of the President's rule-making power when it comes to conflict with the Rules of Procedure of the House I wonder whether that has been done and, if that has been done, whether you would tell the House about it at your convenience.

Mr. Speaker: I am sorry I have not done it. I completely forgot it. I will do it now.

Shri Hari Vishnu Kamath: You may please make a note of it. Only two weeks remain for this session to end.

Mr. Speaker: I will certainly do it

श्री कृष्ण चन्द्र कल्याण (देवास): मैं इतना जानना चाहता हूँ कि क्या इस सेशन की शरधि बढ़ने वाली है।

अध्यक्ष महोदय: यह तो बतला दिया गया। जब एक सत्रण हो जाये तो उसको दोहराने की जरूरत नहीं है।

Shri Karni Singhji (Bikaner): Sir, most of us feel that this is not the time for having any debate on foreign affairs or to have any discussion on any of the problems relating to Kashmir . . .

Shri S. M. Banerjee: Why?

Mr. Speaker: He might persuade him outside. But his opinion also must be taken.

Shri Karni Singhji: The hon. Prime Minister is already taking the Members of the Opposition into confidence. I feel, at the present moment, that is the best procedure.

Shri S. M. Banerjee: I oppose it.

डा० राम मनोहर लोहिया (फर्रुखाबाद): अध्यक्ष महोदय, मैं एक ऐसी बहस के लिये निवेदन करना चाहता हूँ कि जो कि पाकिस्तान की सेना और पाकिस्तान की जनता पर दखल

करे, इस से बर्त बगावत हो घभी तक सिर्फ हिन्दुस्तान की तोर्षे बोल रही है लोक सभा नहीं बोलती है। बहुत जरूरी हो गया है कि लोक सभा भी इस हिन्दुस्तान और पाकिस्तान के पूरे मामले पर बोलें, और यह बहस जल्दी से जल्दी हो ताकि दोनों जगहों की जनता को मालूम हो कि हम हिन्दुस्तान में ऐसा समाज बनाना चाहते हैं जिस में हिन्दू और मुसलमान न सिर्फ बराबर होंगे बल्कि हर हिन्दू कोशिश करेगा कि वह अगर पूरा मुसलमान नहीं तो प्राधा मुसलमान बन जाये और हर मुसलमान कोशिश करेगा कि अगर वह पूरा हिन्दू नहीं तो प्राधा हिन्दू जरूर बन जाये। इस प्रकार की बहस हो। (Interruption) यह सब चीजें माननीय सदस्यों की समझ में नहीं आयेंगी। शर्म प्रार्नः चाहिये तुम को। कुछ शर्म करो कि एक हफता हो गया और तुम लाहौर नहीं ले पाये हो।

अध्यक्ष महोदय: माननीय सदस्य उधर की तरफ बोल रहे हैं।

डा० राम मनोहर लोहिया: जो इतना चिल्लाते हैं उन्हें शर्म करनी चाहिये कि एक हफता हो गया और वह लाहौर नहीं ले पाये। इस में कुछ रहस्य है। मैं कर्ता हूँ कि लाहौर पाकिस्तान में रह नहीं सपता था अगर लोक सभा बोलती होती।

अध्यक्ष महोदय: अब अपनी बात कहिये।

डा० राम मनोहर लोहिया: मैं इतना दब कर रह सकता हूँ लेकिन यह लौग जो बोल रहे हैं उन को भी तो दबादये . . .

अध्यक्ष महोदय: यह बड़े अपमान की बात है . . .

डा० राम मनोहर लोहिया: अध्यक्ष महोदय, मैं प्राप मे हमेशा इतना डरता हूँ। जरा प्राप भी तो मेरे ऊपर हुपा करें।

अध्यक्ष महोदय: डाक्टर साहब, बड़े . . .

डा० ए.म. मनोहर लोहिया : प्राप मूझ से बिड़िये मत । मैं प्राप से निवेदन करता हूँ कि प्राप इस लोक सभा में एक बहस करवायें जो पाकिस्तान और हिन्दुस्तान, मुसलमान और हिन्दू के रिश्तों का ठीक करे और दुनिया के सामने, हिन्दुस्तान की जनता के सामने और पाकिस्तान की जनता तथा सेना के सामने एक रायक रखे ।

अध्यक्ष महोदय : इस बात का जवाब तो मुझे देना है, किसी और का नहीं । मैं कोई बहस यहाँ नहीं या सकता । कोई बहस नहीं हो सकती जब तक कोई मम्बर उसके लिये मीशन न दे । मैं मीशन नहीं दे सकता । मैं ने डाक्टर माहब से यही कहना चाहा था लेकिन उन्होंने कहा कि बिड़िये मत । मैं तो उन से सिर्फ इतना कह रहा था कि यह अपना प्वाइंट रखें कि बहस चाहते हैं । मैं ने उन से इतना ही कहा था कि वह मेरी तरफ ध्यान रखें और मेरी बात सुन लें । मैं डाक्टर माहब की इतनी इज्जत करता हूँ लेकिन डाक्टर माहब ने कहा कि वह मूझ से डरते हैं । मैं शाद उन से ज्यादा डरता हूँ । मैं ने तो सिर्फ इतना ही कहा था कि उन्होंने जो कुछ कहा है उस में वह मेरी तरफ ध्यान रखें । मैं ने और कुछ तो नहीं कहा था ।

डा० राम मनोहर लोहिया : मेरी बात तो सुनना चाहिये था ।

श्री रामसेवक यादव (वागबंकी) : अगर प्राप में कोई निवेदन होता है तो उसका अर्थ है कि सरकार यहाँ पर कोई बहस लाये ।

Shri Frank Anthony (Nominated—Anglo-Indians): Mr. Speaker, Sir, what I feel is—I do not know whether other Members feel as I do—that this is a reflection on our fighting forces to say that it is a matter of shame that we have not taken Lahore. It may be a question of army strategy. Who are they to talk about this?

Shri D. C. Sharma (Gurdaspur): I wanted to say something. But Mr. Frank Anthony has already said it.

Our forces are giving a very splendid account of themselves.

Mr. Speaker: What has already been said need not be repeated.

Shri D. C. Sharma: The international situation must be discussed because we should be able to sort out our friends from those who are not our friends.

Shri Kapur Singh (Ludhiana): I recall that, during the last session, a very high priority—as a matter of fact, the first priority—was allotted to certain motion relating to the privileges of Legislatures and their restraint by Judiciary. Is there any likelihood of this subject being brought up for discussion in the near future?

Shri Bhagwat Jha Azad (Bhagalpur): I would like you to request the Government to give us a chance to discuss our relations vis-a-vis Great Britain and especially, our relationship in the Commonwealth. The way in which Great Britain is behaving in this whole affair is disgusting. Therefore, we want the Government to give us a chance to discuss these.

Shri Satya Narayan Sinha: Regarding extension of the session, I would like to say that there is no intention to extend the session any further. So, as scheduled, the House will adjourn sine die on the 24th of this month.

Shri Nath Pat (Rajapur): On present showing only.

Shri Hari Vishnu Kamath: As at present advised.

Shri Satya Narayan Sinha: About the report of the Backward Classes Commission, the Minister is not here. I have sent a message to him. I would like to discuss it with him and if he agrees, we shall put it in the next week.

About the Vigilance Commission Report, I am not in a position to say

anything. I shall consult the Minister concerned. He has sprung a surprise on me just now. I am not in a position to give any reply immediately.

About the Judges Inquiry Bill, I think we shall place it in the last week of this session.

Regarding Dr. Lohia's point, I think it has already been answered by the House.

डा० राम मनोहर लोहिया : प्राप खुद जबाब दोजिये ।

श्री सत्य नारायणसिंह : हम तो प्राप के ही हाथ में है ।

डा० राम मनोहर लोहिया : हमारे हाथ में होने तो काटे दुगति होती देश की ।

Shri D. C. Sharma: These words should be expunged. It is a slur on our country.

Mr. Speaker: Order, order.

Shri Satya Narayan Sinha: About the international situation, the opinion is divided. So far as the Government's intention till now is concerned, we do not want to discuss this in this session.

Shri S. M. Banerjee: A point of order. Is it open to the Hon. Minister or to the Treasury Benches to deny discussion on any particular matter? They do not want to discuss foreign affairs at all. After all what are we doing here? It is better to adjourn the House. Let us go there and work.

Mr. Speaker: He need not make any reflection on the Parliament. This is no point of order.

Shri S. M. Banerjee: During the Chinese Aggression we were having this debate daily.

Shri Karni Singhji: We are fighting now.

Shri S. M. Banerjee: We are fighting; we know it.

Mr. Speaker: Order, order. The Hon. Member continues to speak.

Shri S. M. Banerjee: You will understand the sentiments.

Mr. Speaker: I have several times told him that there is some limit to interruptions.

Shri Jaipal Singh (Ranchi West): May I know, Sir, whether the request made by my hon. friend from Guardspur that certain remarks made, particularly a sentence uttered by the Hon. Minister for Parliamentary Affairs, be expunged, has been accepted or not?

Mr. Speaker: I am not believing in anything.

Shri Frank Anthony: All that Dr. Lohia said should be expunged.

11.15 hrs.

UNION TERRITORIES (DIRECT ELECTION TO THE HOUSE OF THE PEOPLE) BILL—contd.

Mr. Speaker: The House will now take up further consideration of the following motion moved by Shri Hathi on the 9th September, 1965, namely:—

"That the Bill to provide for direct election in certain Union territories for filling the seats allotted to them in the House of the people and for matters connected therewith, be taken into consideration."

Shri Hathi was to reply to the debate.

The Minister of State in the Ministry of Home Affairs (Shri Hathi): I am grateful to all the Members of this House who have participated in the debate, for their full and sincere support to the Bill. There was not one voice which had anything to say